

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-119/2001/6006/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Lakhimpur.

Dated Guwahati the <sup>rd</sup> 23 July, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. DJL/5147/2024 Dated 01.07.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 05.07.2024 and 06.07.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 05.07.2024 till the morning of 08.07.2024.** The Addl. Sessions Judge cum Special Judge, POCSO, Lakhimpur, and in her absence, the Civil Judge (Sr. Div.) & Asstt. Sessions Judge, Lakhimpur, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-119/2001/6007/A, dated** , 23-07-24

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

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**JT. REGISTRAR (VIGILANCE)**

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